

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:964  
ANSWERED ON:30.07.2010  
RULES FOR CONSIGNMENT OF GOODS  
Singh Alias Pappu Singh Shri Uday

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has formulated new rules for the faster clearance of import and export consignments of goods;
- (b) if so, the details thereof and justification therefor;
- (c) whether the export goods brought into a customs areas would have to be shipped out within a stipulated time period; and
- (d) if so, extent to which the importers and exporters are likely to be benefitted by the new rules?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): Madam, while the Government has, in general, not formulated any new rules for faster clearance of import and export consignments of goods, the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010 have been recently notified on 5.5.2010. When implemented, these Regulations will enable electronic filing and processing of customs declarations with regard to import and export consignments carried by courier companies by air and thus expedite clearance of sjich imports and exports.

(c) No time limit has been prescribed for shipping out of export goods brought into Customs areas.

(d) Not applicable in view of reply to Part (c) above.